



RRD/RD-II/BS/2751/9272/2026
October 05, 2026

Order for Remittance of attached amount

Attachment Proceeding Nos. 15772 and 15773 of 2026
Recovery Certificate No. 9272 of 2026

To,
The Principal Officer / Chairman & Managing Director / CEO
All Banks, Mutual Funds and all Post Office in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 9272 of 2026 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **Bhaumik Parmar (PAN: EQQPP8919H) ["Defaulter"]** against the total due of Rs. 5,99,173.88 (Rupees Five Lakh Ninety-Nine Thousand One Hundred Seventy-Three and Eighty-Eight Paise Only) with further interest, all costs, charges and expenses, etc.
2. Whereas, Notice of Demand dated 31.07.2026 has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated 01.09.2026 has been issued to you.
3. Whereas the current liabilities/ dues from the Defaulter as on date is **Rs. 6,11,307.72/- (Rupees Six Lakh Eleven Thousand Three Hundred Seven and Seventy Two Paise Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRND SG9272 of Bank of India, IFS Code BKID00VAN04 immediately and intimate the remittance details by email to bhumikas@sebi.gov.in / recoveryho1@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.



5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 5th October, 2026.

DEEPU

ANANDAN

Digitally signed by
DEEPU ANANDAN

Date: 2026.10.05
15:14:44 +05'30'

RECOVERY OFFICER

Copy to:

Bhaumik Parmar (EQQPP8919H)

70 Sindhvainagar Society Near Ctm
Cross Road Amraiwadi Ahmedabad
Gujarat India 380026